

15.03 hrs

**STATEMENT RE: PAYMENT OF BONUS (AMENDMENT) ORDINANCE, 1980**

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1980.

15.03 hrs.

**TEA (AMENDMENT) BILL\***

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): Sir, I beg to move for leave to introduce a Bill further to amend the Tea Act, 1953.

MR. SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Tea Act, 1953."

*The motion was adopted.*

SHRI PRANAB MUKHERJEE: I introduce the Bill.

15.04 hrs.

**STATEMENT RE: TEA (AMENDMENT) ORDINANCE, 1980**

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Tea (Amendment) Ordinance, 1980.

15.40 hrs.

**MATTERS UNDER RULE 377**

(i) REPORTED DEATH OF A NUMBER OF PERSONS IN HARYANA AFTER CONSUMING SPURIOUS LIQUOR

MR. SPEAKER: Shri Devi Lal. What is written in the statement, whatever has been allowed, shall go on record.

श्री देवी लाल (सोनीपत) : अध्यक्ष महोदय, पिछले दिनों काफी संख्या में लोगों को देशी शराब पीने से हरियाणा के सीमावर्ती इलाके में सैकड़ों मृत्यु हो गई हैं। फलस्वरूप सैकड़ों की तादाद में लोग अन्धे हो चुके हैं और अभी तक वे लोग अस्पतालों में भर्ती हैं। मैं स्वयं 5 दिसम्बर को हरियाणा के भूतपूर्व गृह मंत्री एवं विधायक के साथ सिरसा जिला के कालावाली, जहां यह दुखद घटना घटी है, गया था। रोड़ी, रोहन, मुरतीया, कुरनावाली, रगू आदि करीब बीसों गांवों में देखने के बाद जो दुखद घटना घटी है, उसका शब्दों में वर्णन नहीं किया जा सकता। एक ही हरिजन मोहल्ला में 16 और एक ही परिवार के 4 हरिजनों की मृत्यु हो चुकी है। इसी तरह हरियाणा, राजस्थान और पंजाब के सीमावर्ती इलाकों में करीब 200 से अधिक व्यक्ति अवैध एवं जहरीली शराब पीकर मर चुके हैं। कस्बे में धारा 144 लागू है। वहां की सरकार अवैध शराब विभेता के खिलाफ आपके लोक सभा में स्पष्ट निर्देश के बावजूद भी कोई कार्यवाही नहीं कर रही है। ऐसी घटनायें प्रायः घटती रहती हैं। इतना ही नहीं कालावाली में प्रशासन की साठ-गांठ से पोस्त, अफीम और अवैध शराब की तस्करी होती रहती है। इन घटनाओं से क्षेत्रीय जनता में काफी आक्रोश व्याप्त है। इस संदर्भ में 7 दिसम्बर को विरोध में एक बहुत बड़ी जनसभा हुई थी। यदि सरकार ने सही मुजरिम को पकड़कर जेल में बन्द नहीं किया तो वहां और भी अप्रिय घटना घट सकती है।

अतः गृह मंत्री जी से मांग करता हूँ कि वे मदन में इस संदर्भ में एक वक्तव्य दें।

MR. SPEAKER: Mr. Dennis.

(Interruptions)\*\*

MR. SPEAKER: Nothing will go on record without my permission.

(Interruptions)\*\*

(ii) IMPLEMENTATION OF COMMAND AREA DEVELOPMENT PERFORMANCE IN IRRIGATION IN TAMIL NADU.

SHRI N. DENNIS (Nagercoil): Sir, with your permission, I raise the following matter under Rule 377:—

Implementation of command area development programme in irrigation throughout Tamil Nadu, would greatly remove the prevailing difficulties faced by ryots who carry on cultivation by irrigation. This programme not only facilitates systematic, equitable and regular distribution of water to the ryots but also safeguards the ryots from waterlogging on the one hand and also from the scarcity of water faced by ryots, particularly the ryots who have lands on the tail ends, on the other. Excavation of field channels under this programme would facilitate the accessibility of water to each and every field, including the fields in the tail ends. As the scope for further availability of surface water in Tamil Nadu is limited, proper utilisation of available water is highly essential and thus it is essential to implement this programme in the entire irrigated areas of Tamil Nadu, including Kanyakumari District, where the necessity for the programme is greater as there is large wastage of water due to the irregular level and shape of land and thereby the prevalence of acute scarcity of water, particularly in tail-end lands. So, the Government may be pleased to take speedy steps for the implementation of this programme in the entire irrigated areas of Tamil Nadu, including Kanyakumari district.

(iii) PRACTICE OF X-RAYING INDIAN CHILDREN IN GREAT BRITAIN TO ASSESS THEIR AGE.

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, the Bri-

tish government has approved the practice of X-raying Indian children to determine their age despite protests from many quarters, who have condemned the practice for exposing people to unnecessary radiation risks. Even the British Medical Association condemned the practice of radiological examination for administrative or political purposes as 'unethical'.

Sir, when a country is following such discrimination and repression on racial grounds to the Indians, I, therefore, urge upon the government to take up the issue with the UK Government to stop this inhuman practice.

15.11 hrs.

[MR. DEPUTY SPEAKER in the Chair]

(iv) SETTING UP OF REGIONAL RURAL BANK IN SAGWARA, RAJASTHAN

SHRI BHEEKHABHAI (Banswara): Sagwara is located equi-distance both from Banswara as well as Dungarpur districts in Rajasthan. It is also under-banked. The town is rural in character and has a population of 15,000. This town is a backward district town and mainly inhabited by the Scheduled Tribe, Bhils. The town is rich in commercial crops and provides ample opportunity for the viability of the proposed Regional Rural Bank, if established.

It is understood that the Government of India and the Reserve Bank are already considering the matter of establishing a Regional Rural Bank in Rajasthan. Considering the above, I would urge upon the Government to establish the proposed bank in Sagwara town of Rajasthan.

(v) RESUMPTION OF DELHI-KULU AIR SERVICE

SHRI VIRBHADRA SINGH (Man-di): Delhi-Kulu Air Service was operated from 1967 to 1975 by the Indian Airlines which received a sum of Rs. 16,40,438.97 as subsidy for operation of the service from 1967-68 to 1974-75 from the Himachal Pradesh